

The



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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 574-L.—28th June, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 9 of 2016

**THE WEST BENGAL PRIMARY EDUCATION
(AMENDMENT) BILL, 2016.**

**A
BILL**

to amend the West Bengal Primary Education Act, 1973.

WHEREAS it is expedient to amend the West Bengal Primary Education Act, 1973, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XLIII of 1973.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Primary Education (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Primary Education
(Amendment) Bill, 2016.*

(Clause 2)

Amendment of
section 9 of West
Ben. Act XLIII
of 1973.

2. In the West Bengal Primary Education Act, 1973, in section 9, in sub-section (2), in the proviso, for the words "sixty-two years", the words "sixty-five years" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is under active consideration of the State Government to amend the West Bengal Primary Education Act, 1973 (hereinafter referred to as the said Act), by substituting the words "sixty-two years" with the words "sixty-five years" in the proviso to sub-section (2) of section 9 of the said Act, for raising the age limit of the President of the Board.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:
The 28th June, 2016.

PARTHA CHATTERJEE,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*